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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

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The following Act of the Gujarat Legislature, having been assented to by the President on the 18th May 1961, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XXIV OF 1961

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 2nd June 1961.)

An Act further to amend the Saurashtra Estates Acquisition Act, 1952.

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. This Act may be called the Saurashtra Estates Acquisition Short title (Gujarat Amendment) Act, 1961.

Insertion of new section 4C in Saurashtra Act III of 1952.

2. In the Saurashtra Estates Acquisition Act, 1952, after section 4B the following new section 4C shall be inserted, namely :—

Sau. Act III of 1952.

Extension of time for acquisition of occupancy rights in village site lands and for purchasing superstructure under section 4A.

“ 4C (1) A tenant or mortgagee-in-possession, who, though entitled to acquire the occupancy rights in a village site land and purchase the superstructure thereon under section 4A, has failed to make an application under sub-section (2) of that section within the period specified therein, may, notwithstanding the expiry of such period, make an application for acquiring occupancy rights in the village site land and for purchasing the superstructure within a period of one year from the date of the commencement of the Saurashtra Estates Acquisition (Gujarat Amendment) Act, 1961.

Guj. XXIV of 1961.

(2) Subject to the provisions of sub-section (1), the provisions of sections 4A and 4B shall *mutatis mutandis* apply to such tenant or mortgagee-in-possession and to the application, if any, made by him under sub-section (1).”